

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 32/GT/2020

Subject: Petition for revision of tariff for the period 1.4.2014 to 31.3.2019 carrying out trueing up exercise for the period of 2014-19 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2014-15 to 2018-19 in respect of Agartala Gas Turbine Combined Cycle Power Plant (135 MW) of North Eastern Electric Power Corporation Limited, Shillong.

Petition No. 246/GT/2020

Subject: Petition for determination of tariff for the period 1.4.2019 to 31.3.2024 in respect of Agartala Gas Turbine Combined Cycle Power Plant (135 MW) of North Eastern Electric Power Corporation Limited, Shillong.

Petitioner: North Eastern Electric Power Corporation Limited

Respondents: Assam Power Distribution Company Limited and 8 others

Date of Hearing: **10.8.2022**

Coram: Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present: Shri Devapriya Choudhury, NEEPCO
Shri Sushanta Deka, NEEPCO
Shri Munin Choudhury, NEEPCO
Shri Ripunjoy Bhuyan, NEEPCO
Ms. Bornali Deori, NEEPCO
Ms. Elizabeth Pyrbot, NEEPCO
Shri Indrajit Tahbildar, APDCL
Shri Nil Madhab Deb, APDCL

Record of Proceedings

These petitions were called out for virtual hearing.

2. Due to paucity of time, these petitions could not be taken up for hearing. Accordingly, the Commission adjourned the hearing of these petitions.
3. The Petitioner is however, directed to furnish the following additional information, on or before **26.8.2022**, after serving copy to the Respondents:

In Petition No. 32/GT/2020

- (i) *The Petitioner was directed under the ROP dated 18.11.2021 to submit the revised Form 9A along with the justifications and supporting documentary*



evidence for each asset claimed under additional capital expenditure. However, it is observed that, the Petitioner has provided the same information, which was part of the original Petition. Hence, the Petitioner shall re-submit the revised Form 9A duly certified by the Auditor along with asset-wise supporting documentary evidence.

- (ii) Justification for the increase in the total capital cost of STG – I and II from Rs. 29686.94 lakh (allowed under the order dated 14.7.2017 in Petition No. 94/GT/2016) vis-à-vis Rs. 34329.31 lakh as claimed;*
- (iii) The asset-wise breakup of the capital cost claimed for STG-I and II, duly certified by Auditor;*
- (iv) Form 15 duly certified by Auditor.*

4. The Respondents shall file their replies on or before **5.9.2022**, after serving copy on the Petitioner, who may, file its rejoinder, if any, by **12.9.2022**. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.
5. These Petitions shall be listed for hearing on **20.9.2022**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

